



2026:AHC-LKO:9825-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12685 of 2025

Garima Dixit

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Housing And
Urban Planning Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : In Person

Counsel for Respondent(s) : C.S.C., Puneet Chandra, Rama Pati
Shukla, Shobhit Mohan Shukla

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE AMITABH KUMAR RAI, J.

The petitioner, feeling aggrieved by the non-execution of the recovery certificate issued by U.P.R.E.R.A. against respondent no.4, has filed the present writ petition.

Learned counsel for respondent no.4, Sri R.P. Shukla says that the amount awarded by U.P.R.E.R.A. has been deposited before it, as per the calculation of its chartered accountant. However, the counsel for the petitioner says that the entire amount has not been deposited.

Sri Mahendra Kumar Mishra, learned Standing Counsel for the State says that in view of the stand of respondent no.4, Awas Vikas, the entire money has been deposited before U.P.R.E.R.A. and the recovery certificate has been returned back.

In view of the aforesaid, if the petitioner has any grievance, she can raise it before U.P.R.E.R.A. and pursue such remedy as may be prescribed by law.

Accordingly, the petition stands **disposed of**.

February 9, 2026

Ashish Dewal

(Amitabh Kumar Rai,J.) (Rajan Roy,J.)